

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.109
C.P.(IB)/161(AHM)2021

Proceedings under Section 9 IBC

IN THE MATTER OF:

Y B Recycling Sources

.....Applicant

V/s

Shree Rajeshwaranand Paper Mills Ltd

.....Respondent

Order delivered on ..27/09/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Chaitanya Patel, Advocate.
For the Respondent : Ms. Natasha Dhruvan Shah, Advocate.

ORDER

The Ld. Counsel appearing for the Operational Creditor made a statement that he has been instructed by his client not to appear in this matter. Hence, he is requesting to withdraw his Vakalatnama. Permission is granted.

The Registry is directed to issue notice to the Operational Creditor. The Registry is also directed to delete the name of the Ld. Counsel appearing for the Operational Creditor from the cause list.

Matter stands adjourned to 28.11.2022

-SD-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

-SD-

DR. MADAN B GOSAVI
MEMBER (JUDICIAL)